

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.179/MP/2016

Subject : Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of 'Change In Law' and consequential reliefs as per provisions of the PPA dated 27.11.2013 between the Petitioner and Respondent.

Petitioner : KSK Mahanadi Power Company Limited

Respondent : Tamil Nadu Generation and Distribution Corporation Ltd.

Date of hearing : **7.8.2018**

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Parties present : Ms. Swapna Seshadri, Advocate, KSK Mahanadi
Shri Anand K. Ganesan, Advocate, KSK Mahanadi
Shri S.Vallinayagam, Advocate, TANGEDCO
Shri M. G. Ramachandran, Advocate, Prayas
Ms. Poorva Saigal, Advocate, Prayas
Shri N. Ramakrishnan, KSK Mahanadi

Record of Proceedings

Though order in the Petition was reserved on 26.4.2018, the same has been listed for hearing, since the Petition could not be disposed of prior to one Member of this Commission demitting office.

2. During the hearing, the learned counsel for the Petitioner made brief submissions in the matter in support of its prayer for Change in law due to NCDP, 2013. The learned counsel for Prayas submitted that reply filed in the matter may be considered by the Commission and the prayer of the Petitioner may be rejected.

3. Based on consent of the parties, the Commission reserved its order in the Petition.

By order of the Commission

**Sd/-
(T.Rout)
Chief (Law)**

